

REPORTS OF PUBLIC ACCOUNTS COMMITTEE

SHRI NIRMAL CHATTERJEE (West Bengal): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee:—

(i) Fifty-fifth Report on Customs Receipts—Short Levy due to Misclassification—Woolen Waste of Wool.

(ii) Fifty-sixth Report on Loss on Procurement of Lac.

STATEMENTS OF COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI H. HANUMANTHAPPA (Karnataka): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Statements of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Forty-second Report (Seventh Lok Sabha) on Education facilities for Scheduled Castes and Scheduled Tribes in Medical Colleges under the control of, or aided by Central Government.

(ii) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Forty-third Report (Seventh Lok Sabha) on Educational facilities for Scheduled Castes and Scheduled Tribes in (i) Indian Institutes of Technology and (ii) Central Universities.

(iii) Statement showing action taken by Government on the recommendations contained in Chapters I and II and final replies in respect of Chapter V of Forty-ninth Report (Seventh Lok Sabha) on Reservation for, and employment of, Scheduled Castes and Scheduled Tribes in Oil and Natural Gas Commission.

(iv) Statement showing action taken by Government on the recommendations contained in Chapter I of Fifty-ninth Report (Seventh Lok Sabha) on Reservation for, and employment of, Scheduled Castes and Scheduled Tribes in Defence Services.

(v) Statement showing action taken by Government on the recommendations contained in Chapters I, II and III of First Report (Eighth Lok Sabha) on socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Dadra and Nagar Haveli.

(vi) Statement showing action taken by Government on the recommendations contained in Chapters I and II and final replies in respect of Chapter V of Third Report (Eighth Lok Sabha) on Benefits provided to Scheduled Castes and Scheduled Tribes in Cooperative Sector.

LEAVE OF ABSENCE TO SHRI SHANKARRAO NARAYANRAO DESHMUKH

MR. CHAIRMAN, I have to inform hon. Members that I have received a letter from Shri Shankarrao Narayanrao Deshmukh stating that due to illness he is unable to attend the current session. He has accordingly requested for grant of leave of absence from all sittings of Rajya Sabha during the 139th Session.

Is it the pleasure of the House that permission be granted to Shri Shankarrao Narayanrao Deshmukh for remaining absent from all the meetings of the House during the current Session?

[No hon. Members dissented]

MR. CHAIRMAN: Permission to remain absent is granted.

We will take up ...

SHRI SURESH KALMADI (Maharashtra): A point of order, Sir.

MR. CHAIRMAN: How can there be a point of order when there is nothing in the House? All right. Come on.

SHRI SURESH KALMADI: Sir, this is once again about the rights of Members. Again today there is no calling attention. Also there is no special mention.

MR. CHAIRMAN: No, I am not permitting.

SHRI SURESH KALMADI:*

MR. CHAIRMAN: Please sit down. Many number of times I have disallowed them when we have more important and more urgent matters. It will not be recorded. Please sit down.

SHRI SURESH KALMADI:*

MR. CHAIRMAN: The right of the Members is preserved by me much better than it has been preserved by anybody else.

RESOLUTION IN PURSUANCE OF ARTICLE 249 OF CONSTITUTION— Contd.

MR. CHAIRMAN: Mr. Buta Singh will now reply.

SHRI DIPEN GHOSH (West Bengal): A point of order. Today a section of the newspapers have reported that the Government has accepted, and is willing to bring certain amendments to the Statutory Resolution which Mr. Buta Singh had moved yesterday. But we have not yet received any such notice.

AN HON. MEMBER: We have received notice.

SHRI DIPEN GHOSH: I am sorry. In that case, Sir, will we be allowed to seek certain clarifications because when we spoke yesterday we spoke on the basis of the Resolution moved by him.

*Not recorded.

MR. CHAIRMAN: I will consider the reply of the hon. Minister, and if, in my opinion, there is need for clarification, I will allow.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): On the amendment we will speak, Sir.

MR. CHAIRMAN: Yes, there will be a discussion on the amendment.

If he moves the amendment, we will allow.

SHRI P. BABUL REDDY (Andhra Pradesh): Sir, before the hon. Minister begins, may I point out one small inaccuracy that has crept into the Resolution?

MR. CHAIRMAN: You can come and tell me in my chamber.

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): Mr. Chairman Sir, I have the privilege of listening carefully to the speeches made by the hon. Members of this House on invoking Article 249 of the Constitution by this august House.

The introduction of this Resolution in this House has a background.

SHRI PARVATHANENI UPENDRA: The Minister should first move his amendment.

SHRI BUTA SINGH: The Chair has asked me to reply to the Debate and towards the end I will move the amendment.

MR. CHAIRMAN: Yes, this is the procedure.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): Sir, if Mr. Buta Singh moves an amendment, I will also move my amendment.

MR. CHAIRMAN: No, You cannot. It has been ruled out.

SHRI SATYA PRAKASH MALAVIYA: But, Sir, Mr. Buta Singh is not a Member of this House. He is only the Home Minister, but I am a Member of this House.